

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4062
ANSWERED ON:03.12.2010
AVAILING LTC THROUGH PRIVATE AIRLINES
Lagadapati Shri Rajagopal

Will the Minister of FINANCE be pleased to state:

- (a) whether the government employees are demanding permission to travel by private airlines when they avail LTC facility;
- (b) if so, the reasons for not permitting them to fly by private airlines;
- (c) whether in the sector where Air India is not operating, the employees who are availing LTC facility are allowed to fly by private carrier;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE rE&FS (SHRI NAMO NARAIN MEENA)

(a) to (e) - As per extant instructions, in all cases of air travel (including LTC) where Government of India bears the cost, officials are required to travel by Air India. For travel to stations not connected by Air India, the officials may travel by Air India to the hub/point closest to their eventual destination, beyond which they may utilise the services of another airline which should also preferably be an alliance partner of Air India. Ministry of Civil Aviation is granting permission to travel by airline other than Air India including that for LTC, on account of operational or other reasons or nonavailability of seats etc.